

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 294/GT/2020

Subject : Petition for revision of tariff of Kahalgaon Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petitioner : NTPC Limited

Respondents : BSPHCL and 14 others

Date of Hearing: **31.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastav, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Vijendra Singh, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Manish Kumar Chowdhry, Advocate, BSPHCL
Shri Himanshu Thakur, Advocate, BSPHCL
Mr. R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Ms. Jaya, Advocate, BYPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Since the order in the Petition (which was reserved on 6.1.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. The learned counsel for the Petitioner and the learned counsel for the Respondents submitted that pleadings and arguments have been completed, and therefore, the Commission may reserve its order in the matter. The learned counsel for the Respondents however, submitted that in case any additional information is sought, the Respondents may be given some time to file their replies.



3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on affidavit, after serving a copy to the Respondents, on or before **29.2.2024**:

(a) The details with respect to total expenditure incurred for Ash dyke Lagoon-III and apportionment of these expenses to Stage I and Stage II.

(b) The scope of works executed under 'Fire Detection & Protection System for Cable Gallery' claimed for Rs. 508 lakh and confirmation that the same includes an internal hydrant system for coal conveyors, automatic water spray system in cable gallery, fuel oil pump, coal conveyors, stacker and reclaimer, alarm/annunciation etc., as claimed in Petition No. 279/GT/2014 and 46/RP/2016.

(c) Auditor certified year-wise out of court settlement compensation paid to all land oustees since the inception of the plant to till 2014 – 19 and the apportionment made to stages I and II thereof. Further, Petitioner shall furnish the list of all land oustees along with the out of court settlement compensation paid during the period 2014-19 and reconciliation with the amount claimed in the instant petition.

(d) The details such as voltage level, number of breakers, associated equipment etc, with respect to the claim made under additional capitalization 'Replacement of MoCB with SF6 breaker'.

(e) Auditor-certified quantity with respect to each of the capital spares claimed

4. The Respondents are permitted to file their replies, by **15.3.2024** after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before **22.3.2024**. No extension of time shall be granted for any reason.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

